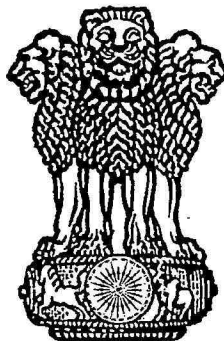


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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 894-L.—9th September, 2026.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 21 of 2026

THE WEST BENGAL UNIVERSITY LAWS (AMENDMENT) BILL, 2026.

A

BILL

to amend certain provisions of the Gour Banga University Act, 2007, the Sidho-Kanho-Birsha University Act, 2010, the Rabindra Bharati Act, 1981, the Presidency University Act, 2010, the Cooch Behar Panchanan Barma University Act, 2012, the Kazi Nazrul University Act, 2012, the Diamond Harbour Women's University Act, 2012, the Raiganj University Act, 2014, the Baba Saheb Ambedkar Education University Act, 2014, the Sanskrit College and University, West Bengal Act, 2015, the Rani Rashmoni Green University Act, 2017, the Biswa Bangla Biswabidyalay Act, 2017, the Sadhu Ram Chand Murmu University of Jhargram Act, 2017, the Mahatma Gandhi University Act, 2017, the Murshidabad Maharaja Krishnanath University, Berhampore Act, 2018, the

*The West Bengal University Laws
(Amendment) Bill, 2026.*

(Clause 1.)

Dakshin Dinajpur University Act, 2018, the Darjeeling Hills University Act, 2018, the Alipurduar University Act, 2018, the Kanyashree University Act, 2018, the Harichand Guruchand University Act, 2018 and the Hindi University, West Bengal Act, 2019, for the purposes and in the manner hereinafter appearing;

WHEREAS it is expedient to amend certain provisions of the Gour Banga University Act, 2007, the Sidho-Kanho-Birsha University Act, 2010, the Rabindra Bharati Act, 1981, the Presidency University Act, 2010, the Cooch Behar Panchanan Barma University Act, 2012, the Kazi Nazrul University Act, 2012, the Diamond Harbour Women's University Act, 2012, the Raiganj University Act, 2014, the Baba Saheb Ambedkar Education University Act, 2014, the Sanskrit College and University, West Bengal Act, 2015, the Rani Rashmoni Green University Act, 2017, the Biswa Bangla Biswabidyalay Act, 2017, the Sadhu Ram Chand Murmu University of Jhargram Act, 2017, the Mahatma Gandhi University Act, 2017, the Murshidabad Maharaja Krishnanath University, Berhampore Act, 2018, the Dakshin Dinajpur University Act, 2018, the Darjeeling Hills University Act, 2018, the Alipurduar University Act, 2018, the Kanyashree University Act, 2018, the Harichand Guruchand University Act, 2018 and the Hindi University, West Bengal Act, 2019, for the purposes and in the manner hereinafter appearing;

West Ben. Act XXVI of 2007.
West Ben. Act XII of 2010.
West Ben. Act XXXVI of 1981.
West Ben. Act XIII of 2010.
West Ben. Act XXI of 2012.
West Ben. Act XIX of 2012.
West Ben. Act XXXVII of 2012.
West Ben. Act XXVI of 2014.
West Ben. Act XXI of 2014.
West Ben. Act XXXIII of 2015.
West Ben. Act L of 2017.
West Ben. Act XLVII of 2017.
West Ben. Act XLVIII of 2017.
West Ben. Act LI of 2017.
West Ben. Act XVIII of 2018.
West Ben. Act XIX of 2018.
West Ben. Act XVI of 2018.
West Ben. Act XVII of 2018.
West Ben. Act XXVIII of 2018.
West Ben. Act XXVII of 2018.
West Ben. Act XXI of 2019.

It is hereby enacted in the Seventy-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal University Laws (Amendment) Act, 2026.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal University Laws
(Amendment) Bill, 2026.*

(Clauses 2 – 6.)

Amendment of
West Ben. Act
XXVI of 2007.

2. In the Gour Banga University Act, 2007, for section 45, the following section shall be substituted:—

“Provident
Fund.

45. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”

West Ben. Act
XXXIX of 1983.

Amendment of
West Ben. Act
XII of 2010.

3. In the Sidho-Kanho-Birsha University Act, 2010, for section 46, the following section shall be substituted:—

“Provident
Fund.

46. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”

Amendment of
West Ben. Act
XXXVI of 1981.

4. In the Rabindra Bharati Act, 1981, for section 42, the following section shall be substituted:—

“Provident
Fund.

42. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”

Amendment of
West Ben. Act
XIII of 2010.

5. In the Presidency University Act, 2010, for section 43, the following section shall be substituted:—

“Provident
Fund.

43. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”

Amendment of
West Ben. Act
XXI of 2012.

6. In the Cooch Behar Panchanan Barma University Act, 2012, for section 46, the following section shall be substituted:—

“Provident
Fund.

46. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”

*The West Bengal University Laws
(Amendment) Bill, 2026.*

(Clauses 7 – 10.)

Amendment of
West Ben. Act
XIX of 2012.

7. In the Kazi Nazrul University Act, 2012, for section 46, the following section shall be substituted:—

“Provident
Fund.

46. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

West Ben. Act
XXXIX of 1983.

Amendment of
West Ben. Act
XXXVII of 2012.

8. In the Diamond Harbour Women's University Act, 2012, for section 44, the following section shall be substituted:—

“Provident
Fund.

44. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

Amendment of
West Ben. Act
XXVI of 2014.

9. In the Raiganj University Act, 2014, for section 49, the following section shall be substituted:—

“Provident
Fund.

49. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

Amendment of
West Ben. Act
XXI of 2014.

10. In the Baba Saheb Ambedkar Education University Act, 2014, for section 53, the following section shall be substituted:—

“Provident
Fund.

53. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

*The West Bengal University Laws
(Amendment) Bill, 2026.*

(Clauses 11 – 14.)

Amendment of
West Ben. Act
XXXIII of 2015.

11. In the Sanskrit College and University, West Bengal Act, 2015, for section 45, the following section shall be substituted:—

“Provident
Fund.

45. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

West Ben. Act
XXXIX of 1983.

Amendment of
West Ben. Act L
of 2017.

12. In the Rani Rashmoni Green University Act, 2017, for section 50, the following section shall be substituted:—

“Provident
Fund.

50. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

Amendment of
West Ben. Act
XLVII of 2017.

13. In the Biswa Bangla Biswabidyalay Act, 2017, for section 50, the following section shall be substituted:—

“Provident
Fund.

50. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

Amendment of
West Ben. Act
XLVIII of 2017.

14. In the Sadhu Ram Chand Murmu University of Jhargram Act, 2017, for section 53, the following section shall be substituted:—

“Provident
Fund.

53. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

*The West Bengal University Laws
(Amendment) Bill, 2026.*

(Clauses 15 – 18.)

Amendment of
West Ben. Act LI
of 2017.

15. In the Mahatma Gandhi University Act, 2017, for section 53, the following section shall be substituted:—

“Provident
Fund.

53. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

West Ben. Act
XXXIX of 1983.

Amendment of
West Ben. Act
XVIII of 2018.

16. In the Murshidabad Maharaja Krishnanath University, Berhampore Act, 2018, for section 51, the following section shall be substituted:—

“Provident
Fund.

51. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

Amendment of
West Ben. Act
XIX of 2018.

17. In the Dakshin Dinajpur University Act, 2018, for section 51, the following section shall be substituted:—

“Provident
Fund.

51. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

Amendment of
West Ben. Act
XVI of 2018.

18. In the Darjeeling Hills University Act, 2018, for section 51, the following section shall be substituted:—

“Provident
Fund.

51. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

*The West Bengal University Laws
(Amendment) Bill, 2026.*

(Clauses 19 – 22.)

Amendment of
West Ben. Act
XVII of 2018.

19. In the Alipurduar University Act, 2018, for section 51, the following section shall be substituted:—

“Provident
Fund.

51. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”

West Ben. Act
XXXIX of 1983.

Amendment of
West Ben. Act
XXVIII of 2018.

20. In the Kanyashree University Act, 2018, for section 48, the following section shall be substituted:—

“Provident
Fund.

48. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”

Amendment of
West Ben. Act
XXVII of 2018.

21. In the Harichand Guruchand University Act, 2018, for section 51, the following section shall be substituted:—

“Provident
Fund.

51. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”

Amendment of
West Ben. Act
XXI of 2019.

22. In the Hindi University, West Bengal Act, 2019, for section 48, the following section shall be substituted:—

“Provident
Fund.

48. Any provident fund instituted by the University for the benefit of its teachers, officers or employees shall be governed by the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”

*The West Bengal University Laws
(Amendment) Bill, 2026.*

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the Gour Banga University Act, 2007 (West Ben. Act XXVI of 2007), the Sidho-Kanho-Birsha University Act, 2010 (West Ben. Act XII of 2010), the Rabindra Bharati Act, 1981 (West Ben. Act XXXVI of 2007), the Presidency University Act, 2010 (West Ben. Act XIII of 2010), the Cooch Behar Panchanan Barma University Act, 2012 (West Ben. Act XXI of 2012), the Kazi Nazrul University Act, 2012 (West Ben. Act XIX of 2012), the Diamond Harbour Women's University Act, 2012 (West Ben. Act XXXVII of 2012), the Raiganj University Act, 2014 (West Ben. Act XXVI of 2014), the Baba Saheb Ambedkar Education University Act, 2014 (West Ben. Act XXI of 2014), the Sanskrit College and University, West Bengal Act, 2015 (West Ben. Act XXXIII of 2015), the Rani Rashmoni Green University Act, 2017 (West Ben. Act L of 2017), the Biswa Bangla Biswabidyalay Act, 2017 (West Ben. Act XLVII of 2017), the Sadhu Ram Chand Murmu University of Jhargram Act, 2017 (West Ben. Act XLVIII of 2017), the Mahatma Gandhi University Act, 2017 (West Ben. Act LI of 2017), the Murshidabad Maharaja Krishnanath University, Berhampore Act, 2018 (West Ben. Act XVIII of 2018), the Dakshin Dinajpur University Act, 2018 (West Ben. Act XIX of 2018), the Darjeeling Hills University Act, 2018 (West Ben. Act XVI of 2018), the Alipurduar University Act, 2018 (West Ben. Act XVII of 2018), the Kanyashree University Act, 2018 (West Ben. Act XXVIII of 2018), the Harichand Guruchand University Act, 2018 (West Ben. Act XXVII of 2018) and the Hindi University, West Bengal Act, 2019 (West Ben. Act XXI of 2019), for the purpose of governing the Provident Fund of the said Universities, in accordance with the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983.

2. The Bill has been framed with the above object in view.

KOLKATA,
The 9th September, 2026.

JAGANNATH CHATTOPADHYAY,
Member-in-charge.

FINANCIAL MEMORANDUM.

There is financial implication involved in giving effect to the provisions of the Bill. Necessary budgetary provision shall be made in consultation with the Finance Department to this effect.

KOLKATA,
The 9th September, 2026.

JAGANNATH CHATTOPADHYAY,
Member-in-charge.

By order of the Governor,

SUBHRADIP MITRA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*